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#### [Shri K. P. Singh Deo]

Administrative Reforms Notification G.S.R. No. 144(E), dated the Sth March, 1985, publishing a corrigendum to Notification G.S.R. No. 102(E), dated the 26th February, 1985, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed Library. *See* No. LT—595185].

#### Report and Account, (1983-84) of (he Special Organising Conunittee IX Asian Games and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Special Organising Committe<sub>e</sub> IX Asian Games, New Delhi, for the year 1983-84, together with the Auditors' Report on the Aaounts.
- (ii) Review by Government ou the Annua! Report.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library for (i) to (iii) See No. LT—597/85].

#### Report on the measures taken by the Central Government and the State Gov. ernments in pursuance of the provisions of the Protection of Civil Rights Act, 1955.

SHRI K. P. SINGH DEO: Sir. on behalf of Shrimati Ram Dulari Sinha, 1 beg 'to lay on the Table a copy (in English and Hindi) of the Annua! Report on the measures taken by the Central Government and the State Governments in pursuance of the provisions of the Protection of Civil Rights Act, 1955, during the year 1983, under sub-section (4) of section 15A of "the said Act. [Placed in Library. See No. LT-666/85].

### I. Amendment to the Arms Rules, 1962.

#### II. Arms (Amendment) Rules, 1985

SHRI K.P. SINGH DEO: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs,

under sub-section (3) of section 44 of tha Arms Act, 1959.—

- (i) G.S.R. No. 673(E), dated thg 19th September, 1984, publishing an amendment to the Arms Rules, 1962. [Placed in Library.]
  - (ii) G.S.R. No. 283(E), dated the 18th) March, 1985, publishing the Arms (Amendment) Rules, 1985. (Placed in Library. *See* No. LT—598(85 for (i) and (ii above].

## Re. SUPPLY OF HINDI VERSION OF PAPERS TO M.Ps.

श्री हक्मदेव नारायण यादव (विहार): श्रीमन, मरा एक पाइन्ट है। मेरा व्यवस्था का प्रश्न यह है कि राज्य सभा की नियमावली में यह माफ उद्धत किया गया है कि सदस्यों की प्रति के साथ-साथ हिन्दी की ग्रंग्रेजी दी जाएगी और मैंने यह पता किया है कि जब नियमावलि है तो बार-बार कहने के मायजद भी राज्य सभा के 23 मार्च. 1985 के प्रकाशन संख्या 28724. भाग-2 में यह लिखा है कि इस प्रकाशन रूपान्तर चाहरा वह उनको दे दिया जाएगा । ग्राप जानते हैं कि शंग्रेजी और हिन्दी, दोनों में यह साथ-साथ मिलना चाहिए। लेकिन अंग्रेजी में हैं. हिन्दी के बारे में कहते हैं विलम्ब से किया जाएगा। ग्रगर तो बाद में दे दिया जाएगा । में यह मानता हैं कि हमारी नियमावली में उपबंध है, उसके होते हुए भी यह बहत गलत परम्परा चल रही है।

MR. CHAIRMAN: I will look into it.

# DEMAND FOR A STATEMENT FROM THE GOVERNMENT ON THE INVESTIGATIONS INTO THE MURDER OF A SOVIET DIPLOMAT.

SHRI SURESH KALMADI (Maharashtra); Sir, we would like to hive a statement from the Government  $a_s$  to what happened to the investigations into the case of murder of a Soviet diplomat in

Delhi. So many days have passed and we still do not know who the murderer is. We would like to have a statement "fromi the Home Minister

SHRI GURUDAS DAS GUPTA (West Bengal): Since the House adjourns tomorrow, we would like to have a statement on this matter from the Government.

#### REFERENCE TO THE COMMUNIQUE ISSUED AFTER THE VISIT OF FOREIGN SECRETARY TO SRI LANKA.

SHRI M. S. GURUPADASWAMY (Karnataka): With your permission, I would like to draw the attention of the Government and the House to the communique issued by the Foreign Secretary, Shri Bhandari, and the Government of Sri Lanka yesterday after discussions.

According to the communique, cer tain disturbing things have come out. There seems to, be a change, a shift, position original regarding in our **Tamilians** in Sri Lanka. It is said that unless there is termination violence and end of hostilities, there cannot be resumption of political dia logue or negotiation with political par ties there. I think this is definitely a change, a shift and let-down by us so far as the issue of Tamilians in Sri Lanka is concerned. In the past, as you know, we took the position that violence is due to the fact there was a breakdown o,f political negotiations; there was a breakdown of talks and of round-table there was breakdown conference. Now the whole thing is being reversed when it is said that unless hostilities cease, terrorism and violence end, there is no resumption of talks ar negotiations in this matter.

Secondly, much more disturbing thing is, Mr. Thondaman has said that no useful purpose is served in talking to political parties. But this was not the position before. Unless

there is an agreement between political parties-this was our stand-there Cannot be any political solution found.

Foreign Secreary to

Si, Lanka

Sir, the Sri Lanka Press has gone on record-you can see this in the Press reports-the Sri Lanka Press has said that Shri Bhanaari has been very useful, more useful, than the previous representative, Shri G. Parthasarathy, in this matter...

SHRI V. GOPALSWAMY (Tamil Nadu). He has sold out our interests. Mr. Bhandari has sold out our interests, the Tamil's interests

SHRI M. S. GURUPADASWAMY: There is a comment that Shri G. Parthasarathy was very rigid, irreconcilable, whereas, Shri Bhandari has been very flexible, very responsive, to their stand. Sir, one can easily under, stand that there is a perceptible shift to our disadvantage and that shift has been accorded consent by Shri Bhandari, our representative there.

Thirdly, Sir,—lastly—I would 'ike the Government to please confirm whether Shri Bhandari has agreed with the Sri Lanka Government thai the Government of India has no, objection for multi-racial settlements iri the North and in the East. This is in the Press. The Sri La^ka Government has almost decided to dilute the population of Tamils there. This i? very serious and would bring about a demographic shift. I would like to know whether our representative, Shri Bhandari, has agreed to this. If he has, then, is a very very dangerous matter. Sir, I wish the Prime Minister had been here to listen to my few re-

I would like to end by saying that there has been a considerable change in our attitude in this regard. The pre-condition which has been agreed to by Shri Bhandari that there should be a cessation of violence, end of violence, termination of violance, before talks begin, I think, is a very very